

ACT NO. V OF 1906.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 21st March, 1906.)

An Act further to amend the Indian Stamp Act, 1899.

WHEREAS it is expedient further to amend the Indian Stamp Act, 1899; It is hereby enacted as follows:—

1. This Act may be called the Indian Stamp (Amendment) Act, 1906. Short title.

2. In section 2, clause (19), of the Indian Stamp Act, 1899 (hereinafter referred to as "the said Act"), sub-clause (c), and the word "and" prefixed thereto, are hereby repealed. Repeal of part of section 2, Act II, 1899.

3. In section 11, clause (a), section 32, proviso, clause (c), section 35, proviso, clause (a), section 40, section 41, section 69 and section 74, of the said Act, after the words "one anna", wherever they occur, the words "or half an anna" shall be inserted. Amendment of sections 11, 32, 35, 40, 41, 69 and 74, Act II, 1899.

4. For section 29, clause (b), of the said Act, the following shall be substituted, namely:— Substitution of new clause for clause (b) of section 29, Act II, 1899.

"(b) in the case of a policy of insurance other than fire-insurance—by the person effecting the insurance;

(bb) in the case of a policy of fire-insurance—by the person issuing the policy;".

5. To section 30 of the said Act the following paragraph shall be added, namely:— Addition to section 30, Act II, 1899.

"Any person receiving or taking credit for any premium or consideration for any renewal of any contract of fire-insurance, shall, within one month after receiving or taking credit for such premium or consideration, give a duly stamped receipt for the same."

6. In section 51 of the said Act, after the word "instruments" the words "by any banker or", and after Amendment of section 51, Act II, 1899.

after the word "said" the word "banker", shall be inserted.

Amendments
of Schedule
I, Act II,
1899.

7. In Schedule I of the said Act, the following amendments shall be made, namely:—

(1) For clauses (b) and (c) of the exemptions from Article No. 24 the following shall be substituted, namely:—

"(b) Copy of, or extract from, any register relating to births, baptisms, namings, dedications, marriages, deaths or burials."

(2) In clause (b) of Article No. 41, for the words "one year" the words "eighteen months" shall be substituted.

(3) For divisions A and B of Article No. 47 the following shall be substituted, namely:—

	If drawn singly.	If drawn in duplicate, for each part.
"A.—SEA-INSURANCE (see section 7)— (1) for or upon any voyage— (i) where the premium or consideration does not exceed the rate of two annas or one-eighth per centum of the amount insured by the policy;	One anna	Half an anna.
(ii) in any other case, in respect of every full sum of one thousand rupees and also any fractional part of one thousand rupees insured by the policy;	Two annas	One anna.
(2) for time— (iii) in respect of every full sum of one thousand rupees and also any fractional part of one thousand rupees insured by the policy— where the insurance shall be made for any time not exceeding six months;	Two annas	One anna.
where the insurance shall be made for any time exceeding six months and not exceeding twelve months.	Four annas	Two annas.

"B.—FIRE

"B.—FIRE INSURANCE—"

(1) in respect of an original policy—

(i) when the sum insured does not exceed Rs. 5,000; Eight annas.

(ii) in any other case; One rupee.

(2) in respect of each receipt for any payment of a premium on any renewal of an original policy. One-half of the duty payable in respect of the original policy in addition to the amount, if any, chargeable under No. 53."

(4) To Article No. 53 the following note shall be added, namely:—

"See also POLICY OF INSURANCE [No. 47-B (2)]."